

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
C M SMITH AND SONS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	C M Smith and Sons Limited
2.	Date of incorporation of corporate debtor	01-06-1998
3.	Authority under which corporate debtor is incorporated / registered	ROC – Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17297GJ1998PLC034205
5.	Address of the registered office and principal office (if any) of corporate debtor	Dashrath Wadi, Court Road Nadiad, Dist-Kheda, Nadiad, Gujarat, India, 387001.
6.	Insolvency commencement date in respect of corporate debtor	16-10-2025
7.	Estimated date of closure of insolvency resolution process	14-04-2026 (180 days from the Order date 16-10-2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Janak Jagjivan Shah IBBI Reg. No: IBBI/IPA-001/IP-P-02626/2022-2023/14085
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 201, Kamdhenu Complex, Near Toran Dining Hall, Opp. Sales India, Income Tax, Ashram Road, Ahmadabad, Gujarat – 380009. Email id: iprvcajanakshah@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Correspondence Address: 10 th Floor, 1003, Zion Z1, Near Avalon Hotel, Sindhu Bhavan Road, Thaltej, Ahmedabad – 380054 Process Email id: cirp.cmsmith@npvinsolvency.in For filing claims, please go to the claims section of below mentioned website: https://www.npvipe.global/
11.	Last date for submission of claims	30-10-2025 (14 days from receipt of the Order dated 16-10-2025)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in https://www.npvipe.global/ (b) Not Applicable
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Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench II, has ordered the commencement of a Corporate Insolvency Resolution Process of the **C M Smith and Sons Limited** on 16-10-2025.

The creditors of C M Smith and Sons Limited are hereby called upon to submit their claims with proof on or before **30-10-2025** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.



Janak Jagjivan Shah
Interim Resolution Professional
In the matter of C M Smith and Sons Limited
IBBI Reg. No: IBBI/IPA-001/IP-P-02626/2022-2023/14085
AFA Validity: June 30, 2026
Email for Correspondence - cirp.cmsmith@npvinsolvency.in

Date: 18-10-2025
Place: Ahmedabad

IndusInd Bank INDUSIND BANK LIMITED

2nd Floor, Business Empire, 5, Jaghnath Plot Corner, Opp. R.K.C. College, Rajkot - 360 001

APPENDIX IV-A [See provision to Rule 8(6) & 9(1)] Publication of Notice for Sale of Immovable Property

Sale Notice & E-Auction for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Act).

Notice is hereby given to the public in general and in particular to the Borrower(s), Co-borrowers and Guarantor (s) that the below described immovable properties mortgaged to the Secured Creditors, the physical possession of which has been taken on 27/08/2023 by the Authorized Officer of IndusInd Bank Limited.

Table with details of Borrowers/Co-Borrower, Guarantors with Address, Loan Account Number, Reserve Price, Earnest Money Deposit, Date & Time of E-auction, Last date of submission of bids, etc.

Terms and Conditions :-

- 1) E-auction is being held on "AS AND WHERE BASIS", "AS IS WHAT IS BASIS", "WHATSOEVER THERE IS BASIS" basic and will be conducted "ONLINE".
2) The auction will be conducted through IndusInd Bank approved service provider M/s C 1 India Private Limited at the web portal https://www.bankauctions.com

Date: 18-10-2025 Place: Junagadh Authorized Officer IndusInd Bank Ltd

IndusInd Bank INDUSIND BANK LIMITED

2nd Floor, Business Empire, 5, Jaghnath Plot Corner, Opp. R.K.C. College, Rajkot - 360 001

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2) The auction will be conducted through IndusInd Bank approved service provider M/s C 1 India Private Limited at the web portal https://www.bankauctions.com

Date: 18-10-2025 Place: Junagadh Authorized Officer IndusInd Bank Ltd

Form No. URC-2 Advertisement giving notice about registration under Part I of Chapter XXI of the Act [Pursuant to section 374 (b) of the companies Act, 2013 and rule 4 (1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), -122050 that "M/s. Trans Globe Education", a Partnership Firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

SBI STATE BANK OF INDIA AMCC Dhandhuka (62747) Taluka Dhandhuka District Ahmedabad 382460

POSSESSION NOTICE [RULE - 8 (1)] (For immovable property)

To M/s NIVA DAIRY PROP. SH. KALUBHAI BHAVUBHAI KOGATIYA VILLAGE KARIYANI AT-MAHARAJ VALU KARIYANI, AT-KARIYANI, TA-AND DIST. BOTAD GUJARAT-364710

Whereas, The Authorized Officer of the State Bank of India, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the power conferred under section 13(12) read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 21.07.2025 under Section 13(2) of the said Act, calling upon the borrowers M/s Niva Dairy Prop. Sh. Kalubhai Bhavubhai Kogatiya, Guarantors Sh. Pragjibhai Bhavubhai Kogatiya and Sh. Madhavjibhai Bhavubhai Kogatiya to repay the amount mentioned in the aforementioned notice being Rs. 59,03,691/- (Fifty Nine Lac Three Thousand Six Hundred and Ninety One Only) as on 21.07.2025 together with further contractual interest thereon till the date of payment and incidental expenses, costs and charges incurred to be incurred until the date of payment within 60 (Sixty) days from the date of said notice.

The borrower / guarantors having failed to repay the amount, notice is hereby given to the borrower / guarantors and the public in general that the undersigned has taken SYMBOLIC POSSESSION of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the 13th Day of October 2025.

Table with SR No., Primary Security, Description of the Immovable Property

Property Bearing SURVEY No. 166/P PLOT NO 7 SHANTINAGAR SOCIETY NEAR PATIDAR RESIDENCY BHAVNAGAR ROAD BOTAD Total Admeasuring N A Land Property Area 370.50 Sq.Mt. In the name of Sh. Madhavjibhai Bhavubhai Kogatiya East- SURVEY NO 166/S LAND 31.00 MTR, West-PLOT NO 6, North-BHAVNAGAR ROAD, South-PLOT NO 8 AT-TA BOTAD Dist-BOTAD-364710.

Date: 13.10.2025 Authorized Officer STATE BANK OF INDIA

IndusInd Bank INDUSIND BANK LIMITED

2nd Floor, Business Empire, 5, Jaghnath Plot Corner, Opp. R.K.C. College, Rajkot - 360 001

APPENDIX IV-A [See provision to Rule 8(6) & 9(1)] Publication of Notice for Sale of Immovable Property

Sale Notice & E-Auction for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Act).

Table with details of Borrowers/Co-Borrower, Guarantors with Address, Loan Account Number, Reserve Price, Earnest Money Deposit, Date & Time of E-auction, Last date of submission of bids, etc.

Terms and Conditions :-

- 1) E-auction is being held on "AS AND WHERE BASIS", "AS IS WHAT IS BASIS", "WHATSOEVER THERE IS BASIS" basic and will be conducted "ONLINE".
2) The auction will be conducted through IndusInd Bank approved service provider M/s C 1 India Private Limited at the web portal https://www.bankauctions.com

Date: 18-10-2025 Place: Rajkot Authorized Officer IndusInd Bank Ltd

IndusInd Bank INDUSIND BANK LIMITED

2nd Floor, Business Empire, 5, Jaghnath Plot Corner, Opp. R.K.C. College, Rajkot - 360 001

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Sale Notice & E-Auction for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Act).

Notice is hereby given to the public in general and in particular to the Borrower(s), Co-borrowers and Guarantor (s) that the below described immovable properties mortgaged to the Secured Creditors, the physical possession of which has been taken on 27/08/2023 by the Authorized Officer of IndusInd Bank Limited.

Table with details of Borrowers/Co-Borrower, Guarantors with Address, Loan Account Number, Reserve Price, Earnest Money Deposit, Date & Time of E-auction, Last date of submission of bids, etc.

Terms and Conditions :-

- 1) E-auction is being held on "AS AND WHERE BASIS", "AS IS WHAT IS BASIS", "WHATSOEVER THERE IS BASIS" basic and will be conducted "ONLINE".
2) The auction will be conducted through IndusInd Bank approved service provider M/s C 1 India Private Limited at the web portal https://www.bankauctions.com

Date: 18-10-2025 Place: Junagadh Authorized Officer IndusInd Bank Ltd

SBI State Bank of India

3rd Floor, Aamrakunj Business Centre, Opp. Auda Water Tank, Satyamev Hospital Road, Chandkheda, Ahmedabad

[Appendix 4 - (RULE - 8 (1)) POSSESSION NOTICE (For Immovable Property) Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas, The undersigned being the authorized officer of the STATE BANK OF INDIA, HOME LOAN CENTRE, CHANDKHEDA (RACP-EAST), 3rd Floor AAMRAKUNJ BUSINESS CENTRE, OPP AUDA WATER TANK, SATYAMEV HOSPITAL ROAD, CHANDKHEDA, AHMEDABAD under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 04.08.2025 calling upon the Mrs. Himalini Dennis Christian to repay the amount mentioned in the notice being of Rs. 18,93,537/- (Rupees Eighteen Lacs Ninety-three thousand five hundred thirty-seven only) as on 30.07.2025.

The Borrower having failed to repay the amount, notice is hereby given to the borrower, legal heirs (known - unknown), legal representatives (known - unknown), guarantor and the public in general that the undersigned has taken symbolic/physical possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on the 13th day of the month October of the year 2025.

The borrower/ Guarantor and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the STATE BANK OF INDIA, HOME LOAN CENTRE, CHANDKHEDA (RACP-EAST), 3rd Floor AAMRAKUNJ BUSINESS CENTRE, OPP AUDA WATER TANK, SATYAMEV HOSPITAL ROAD, CHANDKHEDA, AHMEDABAD for an amount of Rs. 18,93,537/- (Rupees Eighteen Lacs Ninety-three thousand five hundred thirty-seven only) as on 30.07.2025. With further interest and incidental expense, costs etc.

Thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF PROPERTY Flat/Bungalow/Plot Number: F-304, Scheme: ADITYA - INDIA COLONY, Revenue Survey No: 176/A, TP Scheme Number: 76, FP Number: 105/1, Mouje: HATHIJAN, Sub Registration District: VATVA, Registration District: AHMEDABAD Boundaries of the Property: Plot/Fat No.: F-304, East: Block No. G, West: Flat No. F/303, North: Society Space, South: Flat No. F/301

PLACE: Ahmedabad AUTHORIZED OFFICER (State Bank of India) DATE: - 14/10/2025

CORRIGENDUM NOTICE

EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED Regd. Office : Edelweiss House, 1st Floor Off CST Road, Kalina, Mumbai 400098.

With reference to advertisement Published in this Newspaper on dated 02.10.2025 Regarding "PUBLIC NOTICE FOR E-AUCTION SALE OF IMMOVABLE PROPERTY". Please read extended date of auction as per below for following borrowers:

Table with columns: Loan A/c No./ Selling Institution, Name of Borrower/Co-Borrower, Previous Auction Date, New Date of Auction

All other details in our notice dated 02.10.2025 shall remain the same. Date: 18.10.2025 Place: Mumbai For Edelweiss Asset Reconstruction Company Limited

Union Bank KAMREJ BRANCH (19142) : 36, 37 & 38 First Floor, Dada Bhagwan Complex, Kamrej, Char Rasta, Surat

POSSESSION NOTICE [Rule-8(1)]

Whereas, The undersigned being the Authorized Officer of Union Bank of India under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 06/09/2024 calling upon the Mr. SubhashKumar Naranbhai Antala (Applicant), Mr. Jignesh Naranbhai Antala (Co-Applcant), to repay the amount mentioned in the notice being Rs. 7,65,068.72 (Rupees Seven Lakhs Sixty-Five Thousand Sixty-Eight and Paise Seventy-Two Only) with interest within 60 days from the date of receipt of the said notice.

The Borrower/Guarantor/ Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Guarantor/ Mortgagor and the public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the 12th October 2025.

The Applicant/ Co-Applcant / Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India, KAMREJ Branch for an amount of Rs. 7,65,068.72 (Rupees Seven Lakhs Sixty-Five Thousand Sixty-Eight and Paise Seventy-Two Only) as on 31/08/2024 in the said account together with costs and interest as aforesaid.

The Applicant/ Co-Applcant / Guarantor attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

All that piece and parcel of the immovable property bearing Plot No. 134 admeasuring area 48.00 sq. yards i.e. equivalent to 40.18 sq. meters along with proportional undivided share admeasuring 22.91 sq. meters in the common roads and COP of the society known as DHARA RESIDENCY VIBHAG-2 situated on the land bearing Revenue Block No. 47/A of Moje Village Velanja Taluka Kamrej District Surat. North: Adj. Plot No. 133, South: Adj. Plot No. 135, East: Adj. Soc Internal Road, West: Adj. Plot No. 143.

Date: 12.10.2025 Place: Surat Authorized Officer Union Bank Of India

FORM A PUBLIC ANOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF C M SMITH AND SONS LIMITED

Table with columns: RELEVANT PARTICULARS, C M Smith and Sons Limited

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench II, has ordered the commencement of a Corporate Insolvency Resolution Process of the C M Smith and Sons Limited on 16-10-2025.

The creditors of C M Smith and Sons Limited are hereby called upon to submit their claims with proof on or before 30-10-2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA. - Not Applicable

Submission of false or misleading proofs of claim shall attract penalties. Date: 18-10-2025 Place: Ahmedabad Email for Correspondence - crip.cmsmith@nplinsolvency.in

Advertisement for The Indian Express newspaper featuring the headline 'I choose substance over sensation.' and 'Inform your opinion with credible journalism.'

આજે ધનતેરસ: લાંબા સમય પછી વેપારીઓ અને ગ્રાહકોના ચહેરા પર ખુશીની ચમક

સોના-ચાંદીના ૫૦,૦૦૦ કરોડનાં વેપારની ધારણા

દિવાળી પર દેશના બજારોમાં ભારે ઉત્સાહ જોવા મળ્યો : બજારોમાં ખરીદી માટે ગ્રાહકોની ભારે ભીડ

નવી દિલ્હી, તા. ૧૭
આ વર્ષે દિવાળી પર દિલ્હી સહિત દેશના બજારોમાં ભારે ઉત્સાહ છે. બજારોમાં ગ્રાહકોની ભીડ જોવા મળી રહી છે. લાંબા સમય પછી વેપારીઓ અને ગ્રાહકોના ચહેરા પર ખુશીની ચમક ફરી વળી છે. શનિવારે ધનતેરસનો મોટો તહેવાર છે. આ દિવસે સોનું, ચાંદી, વાસણો, રસોડાના સાધનો વગેરેની ખરીદી શુભ માનવામાં આવે છે. કન્ફેડરેશન ઓફ ઓલ ઈન્ડિયા ટ્રેડર્સ અને તેની જલેવરી વિંગ ઓલ ઈન્ડિયા જ્વેલર્સ એન્ડ ગોલ્ડસ્મિથ્સ ફેડરેશન એ ધનતેરસના અવસરે ૫૦ હજાર કરોડ રૂપિયાથી વધુના સોના અને ચાંદીના વેપારનો અંદાજ લગાવ્યો છે.



દ્વારા દેશભરના બુલિયન બજારોમાં કરવામાં આવેલા ધનતેરસ સર્વે અનુસાર, આ વર્ષે ધનતેરસ પર સોના અને ચાંદીના સિક્કાના વેચાણમાં મોટો ઉછાળો જોવા મળ્યો છે, જ્યારે સોનાના દાગીનાના વેચાણમાં થોડો ઘટાડો થવાની ધારણા છે. CATના રાષ્ટ્રીય

જ સમયે, ઝવેરાતની માંગમાં ઘટાડો નોંધાઈ રહ્યો છે. લગ્ન સિત્તનના ખરીદદારો પણ હવે ભારે ધરણાં કરતાં હળવા ધરણાં પસંદ કરી રહ્યા છે. તેમણે કહ્યું કે ગયા વર્ષે દિવાળી દરમિયાન સોનાનો ભાવ પ્રતિ ૧૦ ગ્રામ આશરે ૮૦,૦૦૦ હતો, જે આ વર્ષે વધીને પ્રતિ ૧૦ ગ્રામ ૧,૩૦,૦૦૦ થી વધુ થયો છે. એટલે કે લગભગ ૬૦ ટકાનો વધારો. તેવી જ રીતે, ૨૦૨૪માં ચાંદીનો ભાવ પ્રતિ કિલોગ્રામ ૯૮,૦૦૦ હતો, જે હવે પ્રતિ કિલોગ્રામ ૧,૮૦,૦૦૦ ને વટાવી ગયો છે, એટલે કે લગભગ ૫૫ ટકાનો વધારો. આ વધેલા ભાવોને કારણે, મોટી સંખ્યામાં રોકાણકારો બુલિયન માર્કેટ તરફ આકર્ષાયા છે. ખંડેલાલના મતે, ધનતેરસથી

દિવાળી સુધીના તહેવારોની મોસમ દરમિયાન સોના-ચાંદી અને સિક્કાઓની સૌથી વધુ માંગ રહેવાની ધારણા છે. અધુરાએ જણાવ્યું હતું કે દેશભરમાં લગભગ ૫ લાખ નાના-મોટા ઝવેરીઓ સક્રિય છે. જો દરેક ઝવેરીએ સરેરાશ ૫૦ ગ્રામ સોનું ખરીદ્યું હોય, તો સોનાનું કુલ વેચાણ લગભગ ૨૫ ટન થશે, જે વર્તમાન ભાવે અંદાજે ૩૨,૫૦૦ કરોડનું થશે. તેવી જ રીતે, જો દરેક ઝવેરીએ સરેરાશ ૨ કિલો ચાંદી વેચ્યું હોય, તો લગભગ ૧,૦૦૦ ટન ચાંદી વેચાશે, જે વર્તમાન ભાવે આશરે ૧૮,૦૦૦ કરોડનું થશે. આમ, દેશભરના બુલિયન બજારોમાં કુલ વેપાર ૫૦,૦૦૦ કરોડથી વધુ થવાનો અંદાજ છે.

સેન્સેક્સ ૮૩,૯૫૨ પર બંધ: નિકેટી પણ ૧૨૪ પોઈન્ટ વધ્યો

સમાહના છેલ્લા ટ્રેડિંગ દિવસે શેરબજારમાં ઉછાળો જોવા મળ્યો. સેન્સેક્સ ૪૮૪ પોઈન્ટ વધીને ૮૩,૯૫૨ પર બંધ થયો. નિકેટી પણ ૧૨૪ પોઈન્ટ વધીને ૨૫,૭૦૮ પર બંધ થયો. સેન્સેક્સના ૩૦ શેરમાંથી ૧૬ શેર વધ્યા અને ૧૪ શેર ઘટ્યા. અેશિયન પેઈન્ટ્સનો શેર સૌથી વધુ ૪% વધ્યો. એમ એન્ડ એમ, ભારતી એરટેલ, આઈટીસી અને હિન્ડુસ્તાન યુનિલિવરના શેર ૧%થી વધુ વધ્યા. અનએસઈના ઓટો, એકએમસીજી અને ફાર્મા સેક્ટરમાં ઉછાળો જોવા મળ્યો.

ભારે કરવેરાથી બચવા કાયદામાં ફેરફાર માટે એપલની ભારત સરકાર સાથે વાતચીત

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એપલ ભારતના આવકવેરા કાયદામાં ફેરફાર માટે લોબિંગ કરી રહ્યું છે જેથી તેને કોન્સ્ટ્રક્ટ ઉત્પાદકોને પૂરા પાડવામાં આવતી આઈફોન મશીનરીની માલિકી પરના કરમાંથી મુક્તિ મેળવી શકે. એપલ માને છે કે વર્તમાન નિયમો તેની વિસ્તરણ યોજનાઓમાં અવરોધ ઉભો કરી રહ્યા છે.

સુધીમાં બમણો થઈને ૮% થવાનો અંદાજ છે. ચીન હજુ પણ વૈશ્વિક આઈફોન શિપમેન્ટમાં ૭૫% હિસ્સો ધરાવે છે. ૨૦૨૨ સુધીમાં ભારતનો હિસ્સો ચાર ગણો વધીને ૨૫% થવાનો અંદાજ છે. એપલના કોન્સ્ટ્રક્ટ ઉત્પાદકો, ફોકસકોન અને ટાટાએ પાંચ પ્લાન્ટ ખોલવા માટે અબજો ડોલર ખર્ચ્યાં છે, પરંતુ આ નાણાંમાંથી લાખો ડોલર આઈફોન એસેમ્બલી માટે મોંઘી મશીનરી ખરીદવામાં જાય છે. જો એપલ ભારતમાં વપરાતા ઉપકરણોની વિદેશી માલિકી અંગેના કાયદા બદલવા માટે ભારત સરકારને સમજાવ્યા વિના તેની વ્યવસાયિક પ્રવૃત્તિઓમાં ફેરફાર કરે છે, તો તેને

અબજો ડોલરના વધારાના કરનો સામનો કરવો પડી શકે છે.

જાપાનનો નિકેટી ૧.૪૪% ઘટીને ૪૭,૫૮૨.૧૫ પર બંધ થયો. હોંગકોંગનો હેંગ સેંગ ઈન્ડેક્સ ૨.૪૮% ઘટીને ૨૫,૨૪૭.૧૦ પર બંધ થયો. ચીનનો શાંઘાઈ કમ્પોઝિટ ૧.૯૫% ઘટીને ૩,૮૩૯.૭૬ પર બંધ થયો. ૧૬ ઓક્ટોબરના રોજ, યુએસ ડોલર ૦.૬૫% ઘટીને ૪૫,૯૫૨.૨૪ પર બંધ થયો. નાર્ડક ઈન્ડેક્સ ૦.૪૭% ઘટીને ૦.૬૩% ઘટીને ૪૫,૯૫૨.૨૪ પર બંધ થયો હતો.

એપલ ભારતના આવકવેરા કાયદામાં ફેરફાર માટે લોબિંગ કરી રહ્યું છે જેથી તે કોન્સ્ટ્રક્ટ ઉત્પાદકોને સપ્લાય કરતી હાર્ડ-એન્ડ આઈફોન મશીનરીની માલિકી પરના કરમાંથી મુક્તિ મેળવી શકે. એપલ માને છે કે વર્તમાન નિયમો તેની વિસ્તરણ યોજનાઓને અવરોધી શકે છે. એપલ ભારતમાં તેની હાઈટી વધારી રહ્યું છે. તે ચીનથી આગળ વધીને વૈવિધ્યકરણ કરી રહ્યું છે. કોન્સ્ટ્રક્ટ મુજબ, ભારતમાં આઈફોન બજાર હિસ્સો ૨૦૨૨

Bank of Baroda advertisement containing financial information, interest rates, and contact details for various branches.

Advertisement for 'નામમાં ફેરફાર' (Name Change) service, detailing the process and costs for changing names in various documents.

ભારત સૌથી ઝડપથી વિકસતી અર્થવ્યવસ્થાઓમાંની એક છે

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ભારત એક વિભાજિત વૈશ્વિક અર્થતંત્રમાં એક તેજસ્વી સ્થાન છે, પરંતુ તેને વેપાર સંબંધોને વધુ ગાઢ બનાવવાની જરૂર છે. વધતા ટેરિક, અસમાન વિસ્તરણ અને કુત્રિમ બુદ્ધિ ના ઝડપી વિકાસ વચ્ચે વિશ્વ અર્થતંત્ર વધુ અણધારી બનતું જાય છે, તેમ છતાં ભારત વૈશ્વિક વિકાસના સૌથી મજબૂત સ્તંભોમાંનો એક છે, એમ

આંતરરાષ્ટ્રીય નાણાકીય ભંડોળ (IMF) ના એમડી કિસ્ટાલિના જ્યોર્જિયાએ જણાવ્યું હતું. IMF પ્રેસ કોન્ફરન્સમાં બોલતા, જ્યોર્જિયાએ કહ્યું કે ભારત સૌથી ઝડપથી વિકસતી અર્થવ્યવસ્થાઓમાંની એક છે અને વૈશ્વિક વિકાસમાં નોંધપાત્ર યોગદાન આપે છે. તેણીએ કહ્યું કે દેશને નજીકના વેપાર એકીકરણથી ફાયદો થઈ શકે છે.

Bank of Baroda advertisement for 'સીએમ સ્થિત એન્ડ સન્સ લેણદારોના ધ્યાન માટે' (Attention of CM Stit and Sns Debtors), providing instructions for debtors.

Bank of Baroda advertisement for 'મશીનરી વેચાણ માટે ઇ દરણુ વેચાણ નોટિસ' (Machine Sale Notice), detailing the auction process.

SAPTAK CHEM AND BUSINESS LIMITED advertisement containing company information, notices, and contact details.

Bank of Baroda advertisement for 'વેપારીઓની ઇ-વેબસાઇટ' (E-commerce Site for Traders), detailing the platform's features.

MADHYA GUJARAT VIJ COMPANY LTD. advertisement for Public Notice regarding tendering for laying of underground cables.

Table with 6 columns: S.N., જગ્યાનું નામ, NOC ક્રમાંક, કલેક્ટરની જગ્યા, કટેગરી, લાયકાત, વય મર્યાદા. It lists various locations and their respective categories and age limits.

સરકાર જ્યાંયે સરકારી, ગુજરાત ગૌણ સેવા પસંદગી મંડળના તથા સામાન્ય વહીવટ વિભાગ તથા નાણાં વિભાગના ભારતીયા નિયમો અને લાયકાતના ધોરણો મુજબ અને લેખિત પરીક્ષાના અભ્યાસક્રમ તેમજ સરીક્ષાના માળખા પ્રમાણે લેખિત પરીક્ષા આપવાની રહેશે. રાજ્ય સરકારની માન્ય યુનિવર્સિટીમાંથી સ્નાતક પાસ કરેલ જોઈએ અને કોમ્પ્યુટરનું જ્ઞાન આવશ્યક છે.

Bank of Baroda advertisement for 'મશીનરી વેચાણ માટે ઇ દરણુ વેચાણ નોટિસ' (Machine Sale Notice), detailing the auction process.

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